HIGH COURT OF ANDHRA PRADESH

R.O.C.NO.50/OP CELL/2019

CIRCULAR

Sub: Subordinate Courts – Civil and Criminal – Disposal of Old Cases – inclusion of 2014 cases – Directions to include the cases upto and inclusive of the Year 2014 – Making 5+0 meaningful – Certain instructions - Regarding.

Ref:

- 1) R.O.C.No.4213/OP Cell/2017, dated 17.07.2017
- 2) R.O.C.No.4213/OP Cell/2018, dated 01.09.2017
- 3) R.O.C.No.960/OP Cell/2018, dated 08-02-2018.

Attention of all the Unit Heads and all the Judicial Officers in the State of Andhra Pradesh is invited to the circular instructions in the reference cited above wherein all the Judicial Officers are directed to include the cases of 2012 for priority disposals and to make 5+0 meaningful, the cases upto and inclusive of 2013 be identified for disposal with effect from 01-04-2018.

As directed to make 5+0 meaningful, all the Unit Heads and Judicial Officers in the State of Andhra Pradesh are instructed to include the cases of 2014 also for priority disposal with immediate effect and that all the circulars issued by the High Court from time to time for disposal of Pre-2013 cases shall be applied to those cases also. All the Courts in the State must make an endeavour to dispose of the cases upto and inclusive of the year 2014 on priority basis with effect from 01-01-2019.

The receipt of this Circular may be acknowledged.

REGISTRAR (JUDICIAL)

DATED: 17-07-2019

To

All the Unit Heads (with a request to circulate to all the Judicial Officers in their Unit).

Copy to:

- 1) The Registrar General and all the Registrars, High Court of Andhra-Pradesh
- 2) The Registrar (IT-cum-Central Project Co-ordinator) for directing the concerned to place the circular in the High Court's web site.
- 3) The Personal Secretary to the Hon'ble Administrative Judges (for Lordships' kind perusal).
- 4) The Section Officer, Statistics Section (for information)
- 5) The Section Officer, Special Officers' Section (for codification)